

ITEM NO.42

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.36996/2012

(Arising out of impugned final judgment and order dated 27/04/2012 in CMWP No. 42068/2003 passed by the High Court of Judicature at Allahabad)

SHRI SAMAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P AND ORS

Respondent(s)

(For final disposal)

Date : 18/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Rajkumar Kaushik, Adv.

For Respondent(s)
Mr. Adarsh Upadhyay, AOR

Dr. Inder Pratap Singh, Adv.
Ms. Priteeka Dwivedi, Adv.
Mr. Vinay Garg, AOR
Mr. Upendra Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the request made in the letter circulated on behalf of the petitioner, list the matter after three weeks.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master